

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 25.08.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. Adithya Ramani and Adv. Riddhi Jain

For the Respondent : Mr. Abhijeet Sinha, Adv alongwith Ishan Dewan, Lokesh Malik Advs.

ORDER

Heard the submissions made by Ld. Counsel for Financial Creditor as well as Ld. Counsel for Corporate Debtor. Ld. Counsel for Corporate Debtor has filed an affidavit on behalf of Corporate Debtor outlining the forward plan to complete the project which includes three options, as alternative to the Homebuyers in compliance of the order dated 29.07.2022 passed by this Tribunal. Week days' time is granted to Ld. Counsel for Financial Creditor to seek clarifications, regarding the contents of the affidavit and seek additional information, if required and obtain the views of Homebuyers on the affidavit filed by the Corporate Debtor and explore the options. Thereafter, week days' time is given for filing the reply. Ld. Counsel for both the parties are directed to extend full co-operation to each other to try to amicably resolve the matter. Let the matter be posted to **20.09.2022.**

Sd/-

(RAHUL BHATNAGAR)
MEMBER (T)

Md Saddam

Sd/-

(P.S.N. PRASAD)
MEMBER (J)